

(9)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH
NEW DELHI

O.A. No. 493/94

New Delhi, dated the 1st May, 1995

HON'BLE MR. S.R. ADIGE, MEMBER (A)

Shri Padam Narain Sharma,
S/o Shri Bahori Lal Sharma,
R/o D-367, Street No.13-A,
Ashok Nagar, Wazirabad Side,
Delhi-110093.

(By Advocate Shri S.K. Sawhney) APPLICANT

VERSUS

1. Union of India through
the General Manager,
Northern Railway,
Baroda House,
New Delhi.

2. Divisional Railway Manager,
Northern Railway,
Chelmsford Road,
New Delhi-110001.

(By Advocate Shri P.S. Mahendru) RESPONDENTS

JUDGEMENT (ORAL)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

Shri Sawhney states that the O.A. is not being
pressed as the respondents have ordered the applicant to be
taken back in service.

2. Respondents' counsel Shri P.S. Mahendru is also
present.

3. Under the circumstances the O.A. is dismissed as not
pressed.

Suraj Singh
(S.R. ADIGE)
Member (A)